

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 160 of 2019**

**IN THE MATTER OF:**

**Cholamandalam Investment & Finance Co. Ltd. ...Appellant**

**Vs**

**R. Venkatakrishnan ....Respondent**

**Present:**

**For Appellant:           None.**

**For Respondent:**

**ORDER**

**20.02.2019:**       Earlier when the matter was taken up on 19<sup>th</sup> February, 2019 nobody appeared for the Appellant and matter was posted for 20<sup>th</sup> February, 2019.

Today in spite of repeated calls when nobody appears for the Appellant, we pass over the matter. When the matter was again taken up at 11.30 AM nobody appears on behalf of the Appellant. The appeal is accordingly dismissed for non-prosecution.

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/uk*